

ITEM NO.24

COURT NO.16

SECTION II-D

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9198/2025

[Arising out of impugned final judgment and order dated 22-08-2024 in CRLREVP No. 114/2023 passed by the High Court of Delhi at New Delhi]

GUNJAN @ GIRIJA KUMARI & ORS.

Petitioner(s)

VERSUS

STATE (NCT OF DELHI) & ANR.

Respondent(s)

Date : 10-02-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Avadh Bihari Kaushik, AOR
Ms. Urvashi Bhatia, Adv.

For Respondent(s) :

Ms. Archana Pathak Dave, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Kamal Rattan Digpaul, Adv.
Ms. Harshita Choubey, Adv.
Mr. Digvijay Dam, Adv.
Mr. Udit Dediya, Adv.

Ms. Rajkumari Banju, AOR

UPON hearing the counsel the Court made the following

O R D E R

As prayed for by the learned counsel appearing for the petitioners, post the matter after two weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER(NSH)